

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 16
(IB)-2721(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s Straight Edge Contracts Pvt. Ltd.**Applicant**

Vs.

M/s Three C Shelters Pvt. Ltd.**Respondent**

Order delivered on 24.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Aviral Kapoor, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 01.11.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

